

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Excise Appeal No. 2285 of 2012

[Arising out of Order-in-Appeal No. 329/2012 dated 26.07.2012 passed by the
Commissioner of Central Excise (Appeals) Mangalore]

**Commissioner of Central Excise
Mysore**

S1-S2, Vinaya Marga
Siddhartha Nagar
Mysore – 570 011

.....**Appellant**

Versus

Vasu Agarbathies

N4-A, Yadavagiri Industrial Area
Mysore – 570 020

.....**Respondent**

With

Excise Appeal No. 2557 of 2012

[Arising out of Order-in-Appeal No. 329/2012 dated 26.07.2012 passed by the
Commissioner of Central Excise (Appeals) Mangalore]

**Commissioner of Central Excise
Mysore**

S1-S2, Vinaya Marga
Siddhartha Nagar
Mysore – 570 011

.....**Appellant**

Versus

Vasu Agarbathies

N4-A, Yadavagiri Industrial Area
Mysore – 570 020

.....**Respondent**

APPEARANCE:

Mr. K. Vishwanatha, AR for the Appellant
None for the Respondent

Coram:

Hon'ble Mr. P.A. Augustian, Member (Judicial)
Hon'ble Mr. Pullela Nageswara Rao, Member (Technical)

Final Order Nos.: 20774 - 20775 / 2024

Date of Hearing: 09.09.2024
Date of Decision: 09.09.2024

Per: P.A. Augustian

When the matter came up for hearing, none appeared on behalf of the respondent. Learned AR submits that the issue involved is less than the monetary limit for filing the appeal. Considering the same, both the appeals are dismissed as per the CBIC instructions dated 06.08.2024.

(Order dictated and pronounced in Open Court)

(P.A. Augustian)
Member (Judicial)

(Pullela Nageswara Rao)
Member (Technical)

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